- (b) the length of the border that has been sanctioned to be fenced and the length of the border that has been fenced so far and the amount required for length of border that is remaining to be fenced;
- (c) the reasons for the delay in completion of border fencing work as the work was supposed to be completed by March, 2012; and
- (d) the deadlines Government has set by when the remaining border fencing work shall be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The State of Rajasthan and Gujarat shares 1037 km and 508 km of International Border with Pakistan, respectively.

(b) The status of fence length sanctioned, completed and balance in States of Rajasthan and Gujarat is as follows:

State	Sanctioned (km)	Completed (km)	Amount required for Remaining fence
Rajasthan	1056	1048.27	Nil [Remaining not feasible]
Gujarat	340	264.34	₹ 344 crore (Approx) Including embankment and along fence

- (c) The fencing work in Gujarat was targeted for completion by March, 2012 or three working seasons (November-May) whichever is later. The fence work has been delayed due to frequent floods, hostile terrain and sites in balance stretches generally remains swampy/water logged.
 - (d) The balance work is to be completed in 36 months from the date of start.

Lynching of women declared witches in Jharkhand

- 2141. SHRI SANJIV KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that a number of women in Jharkhand have been declared witches and subsequently lynched;
- (b) if so, how many such women have been lynched/killed in the last three years in Jharkhand;
 - (c) what action has been taken against the perpetrators; and
 - (d) how Government proposes to put an end to this practice?

Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by National Crime Records Bureau (NCRB), a total number of 26, 54 and 47 cases were reported under murder for witchcraft (section 302 IPC) in Jharkhand during 2012, 2013 and 2014 respectively. Also, one case of culpable homicide not amounting to murder was reported for witchcraft in 2013.

(c) and (d) As per the information provided by Government of Jharkhand, cases under relevant sections of IPC and witchcraft Act have been registered against accused perpetrators. Continuous awareness programmes through print and visual media are being conducted. Help of NGOs in educating people on witchcraft related superstition is being taken. SPs of all the districts of the State have been instructed to launch massive campaign to eradicate witchcraft related superstition and incidents.

Surrender by naxalites

†2142. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of naxalites are surrendering in various parts of the country;
- (b) if so, the number of naxalites who have surrendered so far and the number of those who are about to surrender;
- (c) if not, whether Government is considering to take any action against them; and
- (d) if so, the details thereof and by when such action would be taken and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. The State-wise details of surrender of Left Wing Extremists during last year and in the current year (upto 29th February) are given below:

State	2015	2016 (upto 29th February)
Andhra Pradesh	100	0
Bihar	22	2
Chhattisgarh	323	176
Jharkhand	14	0

[†] Original notice of the question was received in Hindi